

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) ....Diary No(s). 12452/2021

(Arising out of impugned final judgment and order dated 21-05-2021 in WPA No.10504/2021, 19-05-2021 in WPA No.10504/2021 passed by the High Court at Calcutta)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

FIRHAD HAKIM @ BOBBY &amp; ORS.

Respondent(s)

Date : 25-05-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Tushar Mehta, SG  
Mr. S.V. Raju, ASG  
Mr. Y.J. Dastoor, ASG  
Mr. Kanu Agrawal, Adv.  
Mr. Phiroze Edulji, Adv.  
Mr. Samrat Goswami, Adv.  
Mr. B. V. Balaram Das, AOR

For Respondent(s)

Mr. Sidharth Luthra, Sr.Adv.  
Mr. Sunil Fernandes, AOR  
Ms. Nupur Kumar, Adv.  
Mr. Prastut Dalvi, Adv.  
Mr. Niladri Bhattacharjee, Adv.  
Mr. Soham Bandhopadhyay, Adv.  
Mr. Sabyasachi Banerjee, Adv.  
Mr. Pankaj Singhal, Adv.  
Ms. Shubhangni Jain, Adv.  
  
Dr. Abhishek Manu Singhvi, Sr.Adv.  
Mr. Sidharth Luthra, Sr.Adv.  
Mr. Debanjan Mandal, Adv.  
Mr. Kunal Vajani, Adv.  
Mr. Sandip Dasgupta, Adv.  
Mr. Sabyasachi Banerjee, Adv.  
Mr. Kunal Mimani, AOR

Mr. Gopal Chandra Halder, Adv.  
Mr. Ajay Agarwal, Adv.  
Mr. Varun Ahuja, Adv.  
Ms. Mahima Cholera, Adv.  
Mr. Shahzeb Ahmed, Adv.

Dr. Abhishek Manu Singhvi, Sr. Adv.  
Ms. Liz Mathew, AOR  
Mr. Amit Bhandari, Adv.

Mr. Sumeer Sodhi, AOR  
Ms. Sudipta Moitra, Adv.  
Mr. Sourav Chatterjee, Adv.  
Ms. Pratimpriya Dasgupta, Adv.  
Ms. Soumya Nag, Adv.  
Mr. Hussain Ali, Adv.

Mr. Vikas Singh, Sr. Adv.  
Mr. Suhaan Mukerji, Adv.  
Mr. Vishal Prasad, Adv.  
Ms. Chitralkha Das, Adv.  
Ms. Deepeika Kalia, Adv.  
Mr. Abhishek Manchanda, Adv.  
Mr. Kapish Seth, Adv.  
Mr. Mrityunjai Singh, Adv.  
Mr. Satvik Mishra, Adv.  
Mr. Sayandeep Pahari, Adv.  
For /S. Plr Chambers And Co., AOR

Mr. Kalyan Bandopadhyay, Sr. Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Defects pointed out by the Registry are waived.

Learned Solicitor General of India has accepted the fact that the issues raised in these special leave petitions are being heard by a 5-Judge Bench of the Calcutta High Court. In such view of the matter, Shri Tushar Mehta, learned Solicitor General has made a request that he may be permitted to withdraw these special leave petitions with liberty to raise all such issues raised in these petitions and all other available contentions before the 5-Judge Bench of the Calcutta High Court, which is hearing the matter.

All other parties shall also have liberty to raise all such

contentions as are available to them in law.

It is made clear that we have not examined the matter on merit and are not passing any orders or observations on the merits of the case.

The special leave petitions stand disposed of as withdrawn, with the liberty aforesaid.

(ARJUN BISHT)  
COURT MASTER

(R.S. NARAYANAN)  
COURT MASTER (NSH)